

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 662 of 2025

In the matter of:

PUDA ENCLAVE WELFARE SOCIETY

.....Applicant

V/S

STATE OF PUNJAB AND ORS.

.....Respondent(s)


INDEX


N.D.O.H:-18-05-2026

S. No.	Particulars	Page No.
1	Short affidavit of Er. Navtesh Singla, Environmental Engineer, Regional Office, Patiala on behalf of Punjab Pollution Control Board (Respondent No. 2) in compliance to order dated 17.03.2026.	1-2
2	Annexure R-2/A The Compliance of the conditions of consent to establish by the project proponent	3-5

Dated: 15-05-2026

Place: PATIALA


 (Er. Navtesh Singla)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Patiala
 (On behalf of Punjab Pollution Control Board
 respondent no.2)


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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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In the matter of:

PUDA ENCLAVE WELFARE SOCIETY

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Short affidavit of Er. Navtresh Singla, Environmental Engineer, Regional Office, Patiala on behalf of Punjab Pollution Control Board (Respondent No. 2) in compliance to order dated 17.03.2026

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

- 1) That the above-mentioned case is pending before this Hon'ble Tribunal for adjudication. The Board has filed reply by way of affidavit dated 16.03.2026.
- 2) That after considering the case, it was observed by this Hon'ble Tribunal that compliance of consent to establish conditions has not been mentioned in the reply. This Hon'ble Tribunal was pleased to pass an order dated 17.03.2026 thereby issuing directions that PPCB will reflect in its reply the compliance of CTE conditions by the project proponent.
- 3) That in compliance to the order dated 17.03.2026 of this Hon'ble Tribunal the site of the project was visited by the officer of the Board on 27.04.2026 and compliance of the conditions of consent to establish by the project proponent



Am

certified that the Doc. V/S. P.A. has been read over & explained in Simple Language to the deponent/ executant who seemed to be perfectly fit to understand the same at the time making thereof

has been prepared and is placed at **Annexure R-2/A**. It is relevant to mention here that the project is under construction and has not yet been completed and commissioned. The conditions which are required to be completed with during the construction phase of the project are being complied with by the project proponent and other conditions can only be verified after the completion and commissioning of the project on the basis on verification of such conditions, the consent to operate will be granted.

- 4) That the deponent may kindly be allowed to place on record the present short affidavit on behalf of Punjab Pollution Control Board for kind consideration of this Hon'ble Tribunal.

Dated: 15/5/26

Place: Patiala

Deponent

(Er. Navtesh Singla)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Patiala

(On behalf of Punjab Pollution Control Board
respondent no.2)

VERIFICATION:

Verified that the contents of the above short affidavit of the deponent are true and correct as derived from the official record. No part of the above short affidavit is false and nothing material has been kept concealed therein.

Verified that the Deponent (S.P.A.) has been read over & explained in Simple Language to the deponent's executant.....who seemed to be perfectly fit to understand the same at the time making there of

Dated: 15/5/26

Place: Patiala

Deponent

(Er. Navtesh Singla)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Patiala

(On behalf of Punjab Pollution Control Board
respondent no.2)



Compliance to the NOC conditions (M/s The Vyom - Rsg Infra Social Square, Site 1, PUDA Enclave-1, Animal Husbandry Scheme Mini Secretariat Road, Patiala

Sr. No.	Special Conditions imposed on the NOC granted to the PP	Compliance verified during the visit of the officer of Regional Office of the Board on 27.04.2026
1	The consent to establish (NOC) is granted for establishment of Hotel-cum-Shopping Arcade having Hotel Room @ 23 number, Banquet Hall @ 1 number, Restaurant @ 1 number, Bar @ 1 number, Showroom @ 14 number and Shop/Office @ 19 number only.	Matter of the record. Also, the construction for the said activity was under progress during the visit.
2.	The Project proponent shall be bound to install effluent treatment Plant (ETP), if starts laundry, section and also install Sewage Treatment Plant (STP), if it does not meet the standards prescribed for sewer or terminal STP standards.	The representative available at the site agreed to comply in case its starts its laundry section.
3.	The Project proponent shall develop its project strictly in accordance with the layout/building plan approved by the competent authority. In case, there is variation in built-up area/green area/any other details in layout plan approved by the competent authority (if at any stage), then the project proponent shall obtain fresh consent to establish from the Board.	The representative informed that the construction is being carried out as per the approved layout plan only.
4.	The Project proponent shall be bound to comply with final outcome in the O. A. 662 of 2025 pending before the Hon'ble National Green Tribunal.	The representative agreed to comply the same.
5.	The Project proponent shall comply with solid waste management Rules, 2016 and obtained permission from the M.C, Patiala for disposal of solid waste.	The representative agreed to comply the same and informed that the permission for disposal of solid waste shall be obtained well before commencement of the project.
6.	The Project proponent shall not carry out laundry washing within its premisses as per the undertaking submitted by it.	The representative agreed to comply the same.
7.	The Project proponent shall bound to comply with the conditions of approval of building plan issued by PUDA vide no. 21220 dated 30/06/2025 in true letter and spirit.	The representative agreed to comply the same.
8.	The Project proponent shall bound to comply with the mechanism/ guidelines for control of Pollution and Enforcement of Environment norms at individual establishments and the area/cluster of restaurant/Hotel/Motel/Banquets etc.	The representative agreed to comply the same and the compliance shall be verified after commencement of the project.
9	The Project proponent shall not operate its project without obtaining prior consent to operate from the Board under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.	The representative agreed to comply the same.
10	The Project proponent shall also not allow any occupancy in the project till the time adequate arrangement for effluent treatment and disposal and solid waste collection, storage and disposal are made as well as consents to operate under Water Act, 1974 & Air Act, 1981 are obtained.	There is one food court namely M/s Sapphire Foods (KFC) has commenced its outlet in the project and has applied separate consents to operate under the Water Act, 1974 and the Air Act, 1981, which are under process in the Board. The said project has installed its separate ETP

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		for treatment of the wastewater being generated from the outlet.
11	The Project proponent shall be granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, only after accessing the arrangement for disposal of treated effluent at the point of time. PPCB shall not be responsible for any loss to the project proponent in this regard, howsoever.	The condition shall be verified after the completion of the project or before its commencement.
12	The Project proponent shall ensure that no ground water used during the construction phase of the project and only sewage/ waste water shall be used. A proper record in this regard shall be maintained and should be available at the site.	During visit, it was observed that the establishment is procuring mobile tankers for constructional activity being carried out at site.
13.	The Project proponent shall comply with the guidelines of Punjab Water Regulation and Development Authority (PWRDA) for the abstraction of ground water before obtaining consent to operate, if required.	The representative agreed to comply the same.
14	The Project proponent shall take all necessary steps to control dust emissions to generated from construction activity of the project.	The PP has covered the site with green net to avoid any dust emission/nuisance in the area.
15	The Project proponent shall place adequate numbers of bins outside its premisses from where Municipal Solid Waste shall be got lifted.	Will be checked well before commencement of the project.
16	The Project proponent shall properly handled and manage the solid waste as per the provisions of the Solid Waste Management Rules, 2016 and ensure that the solid waste is segregated into biodegradable and non-biodegradable components. The bio degradable component shall be treated by providing on site facility to produce compost, which will be disposed of/reused in an Environmentally sound manner and the non-biodegradable solid waste shall also be disposed of in an Environmentally sound manner.	The PP assured to comply with the Solid Waste Management Rules, 2016 and the same shall be verified after completion of the project and before its commencement.
17	The Project proponent shall comply with provisions of the construction and demolition management Rules, 2016.	The PP was found complying with the same and proper dust control measures were taken at site.
18	The Project proponent shall take adequate steps to the effect that the construction material of any kind that is stored at site shall be fully covered in all respects so that it does not disburse in the air in any form.	The PP was found complying the same during the visit.
19	The Project proponent shall ensure that all construction material and debris shall be carried out in trucks or other vehicles which are fully covered and protected so as to ensure that construction eraser the construction material does not get disburse into the air atmosphere any form.	The PP was found complying the same during the visit.
20	The Project proponent shall provide mask every worker working on the construction site and involved loading/ unloading and caring of construction material and construction debris.	During visit, it was observed that some of the labourers were not using mask during the construction activity going on at site. The representative were advised to ensure that every worker must use mask at all the times.

21	The Project proponent shall provide all medical help, investigation and treatment of workers involved in construction of building and caring out construction material and debris related to dust emissions.	During visit, it was found that first aid kit was available at site. Further, the representative of PP assured to provide any medical help to any worker, whenever required.
22	The Project proponent shall obtain permission from designated authorities as per provisions of Noise Pollution (Regulation And Control) Rules, 2000 and shall comply with provisions of Noise Rules, specifically rule 5 and 6 of the Noise Rules.	The representative assured to comply the same.
23	The Project proponent shall make use of alternatives of single use plastics (SUP) within its premises and will not use any SUP items band in accordance with MOEF & CC notification no. GSR.571 (E) dated 12/08/2021	The representative assured to comply the same.
24	The adequacy efficacy of the pollution control arrangement shall be the sole responsibility of the project shall be bound to implement/ upgrade its pollution control arrangements as per the discretion of the Board achieve the prescribed emissions/effluent standards, as amended from time to time.	The representative assured to comply the same.
25	This NOC is being issued to the project proponent based upon the undertakings/documents/information submitted by it along-with the online application form. The Board would be at liberty to take panel action against the industry/project proponent and its responsible/concerned person (s) in case information/documents is detected as incorrect/false/misleading at any point time.	-
26	In case the project proponent fails to comply with the provisions of the Water Act, 1974 & Air Act, 1981, Environment (Protection) Act, 1986 and/or any other Environmental law applicable to project and rules, circulars and directions issued by the Board from time to time, action as deemed fit shall be taken against the project proponent.	-

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